

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1045/2016

IN THE MATTER OF:

Mitesh Raut

.....Petitioner

v.

Baya Weaver Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 & 439 of the Companies Act

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

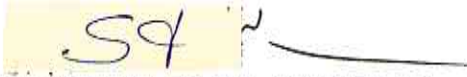
Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) :

ORDER

Learned counsel for the petitioner states that on account of certain deficiencies he may be permitted to withdraw the instant petition with liberty to file fresh one on the same cause of action.

Consequently, the petition is dismissed as withdrawn with liberty in terms of the prayer made.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

18.07.2017
Vineet